

any regular speech. I have allowed you to make your points cogently and then sit down. Otherwise, I will set it out. (*Interruptions*)

[*Translation*]

SHRI HARIN PATHAK: They have not received their dues like L.T.C. and medical allowance etc. for 1991. A new textile mill in Ahmedabad is being run under N.T.C. (*Interruptions*) They should be given their salaries (*Interruptions*)

[*English*]

MR. SPEAKER: Shri Bhogendra Jha: Whatever Shri Pathak is saying will not go on record. (*Interruptions*)\*

[*Translation*]

SHRIBHOGENDRAJHA: Mr. Speaker, Sir, I would like to draw the attention of the House and the country to a serious thing. For the last few weeks threats are being given by the leaders of the ruling party and clandestinely by the Ministers to dismiss the Bihar Government. (*Interruptions*)

MR. SPEAKER: On what basis would you like to discuss it? A senior member like you is not supposed to speak like this. you want that you should be allowed to speak whatever you like.

[*English*]

You should understand the nicety.

[*Translation*]

SHRI BHOGENDRAJHA: I had sought permission for it. I want to say that there is danger to law and order. Law and order situation in Bihar is not good. My grievance

is that this Government which enjoys our support is functioning according to the policies of the Congress Party. We want that such policies be changed. Any attempt to dismiss that Government from outside would not be tolerated. The members of the ruling party should keep it in their mind and they should not turn Bihar into a turmoil. Everything should be done in the Bihar Legislative Assembly only. Demand for dismissal should not be made from outside.

[*English*]

SHRI SUDHIR SAWANT: Sir, I want to raise a very vital issue affecting the complete coastal belt from Maharashtra to.. (*Interruptions*)

MR. SPEAKER: Are you not going to discuss the Railway Budget?

SHRI SUDHIR SAWANT: During the discussion on Railway Budget, I am not going to be here.

MR. SPEAKER: If you are not going to be here, you are not doing any favour to the Parliament.

SHRISUDHIR SAWANT: Sir, the question here today is on discrimination and that is violation of Article 14 of the Constitution in case of Shri Sudhir Sawant, Member of Parliament. Last time also, in the First Session, when I wanted to raise a vital issue for which agitation was going on, that is, in *annevari* condition, that time, others were allowed to raise matters on agriculture, only I was not allowed. This time also, Shri Ram Naik was allowed to raise a matter on Railways and I was being questioned. I do not know why this discrimination. It is because, I am also representing certain electorates.

MR. SPEAKER: You do not understand